

FIR No. 286/20
State Vs. Gurdeep Singh
U/s 379/356/411/34 of IPC
PS: Nihal Vihar
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. Ram Avtar, Ld. Counsel for the applicant.

As per the report of IO, the applicant/accused Gurdeep Singh is not arrested in the present case. Thus, the question of grant of bail doesn't arise Accordingly, The present bail application stands disposed of.

PANKAJ Digitally signed by
PANKAJ ARORA
ARORA Date: 2020.09.10
16:03:41 +05'30' (Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

FIR No. 848/20
State Vs. Amit
U/s 380/411 of IPC
PS: Nihal Vihar
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Ms. Suman Tanwar, Ld. Counsel for the applicant/accused

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case. It is submitted that the co-accused Himanshu has already been enlarged on bail.

Bail application not is opposed by Ld. APP for the State.

As investigation "qua" the applicant/accused is complete and the co-accused Himanshu has already been released on bail, no useful purpose will be served by keeping the accused in JC. Accordingly, the applicant/accused Amit is hereby released on bail on his furnishing the personal bond in the sum of Rs. 20,000/- and one surety of the like amount.

Copy of this order be supplied to Ld. Counsel for the applicant accused Amit through Whatsapp.

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Date:
2020.09.10
ARORA 16:04:11 +05'30'
(Pankaj Arora)
MM-03(West)/THC/Delhi
10.09.2020

CC No. 23655/16
Satinder @ Sonu Vs. Dr. Aruna Panwar
PS: Maya Puri
10.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL**

<https://delhidistricts.webex.com/join/mm03west>

**File taken up for the first time after COVID-19 lockdown.
No adverse order is being passed in non-urgent cases in
view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court
of Delhi.**

Present: Complainant with Ld. Counsel Sh. B.K. Singh
One application for withdrawal of the present case is
moved on behalf of complainant. It is stated that sec-
ond motion for divorce has been passed at Patiala
house court in divorce case. Heard

The complainant has prayed for withdrawal of the
present complaint case stating that he has settled the
matter. Separate statement of the complainant has
been recorded to this effect. The reader of the court
is asked to send a scanned copy thereof to under-
signed through Whatsapp by 12.15 p.m.

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Date:
2020.09.10
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ARORA (PankajArora)
MM-03(West)/THC/Delhi
10.09.2020

At 01.00 p.m.

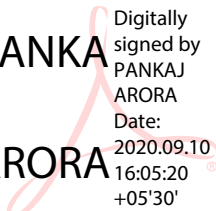
Present: None.

Scanned signed copy of the statement of the complainant and I-Card received. This court is satisfied that the complainant has made the statement voluntarily.

In view of the statement of the complainant, the present complaint is hereby dismissed as withdrawn.

File be consigned to the record room after due compliance.

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PANKAJ
ARORA
Date:
2020.09.10
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(PankajArora)
MM-03(West)/THC/Delhi
10.09.2020

ID No.60856/2016
FIR No.362/2013
PS: NihalVihar
State Vs.Surender Kumar/Deepak@Deepu
10.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL**

<https://delhidistricts.webex.com/join/mm03west>

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in
view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court
of Delhi.**

Present: Ld. APP for the State.

Sh. Abhay Mehta in person (owner of vehicle bearing
registration no. DL-1VB-6106) (physically present in
the court today)

All three accused persons in person with Ms. Manju
Nanda, Ld. Counsel (physically present in the court
today)

The above said owner of the vehicle has prayed for
compounding of the present case. Separate state-
ment of the owner of the vehicle has been recorded
to this effect. The reader of the court is asked to
send a scanned copy thereof to undersigned through
Whatsapp by 12.15 p.m.

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by PANKAJ
ARORA ARORA
Date: 2020.09.10
16:05:40 +05'30'

(PankajArora)
MM-03(West)/THC/Delhi
10.09.2020

At 01.15 p.m.

Present: None.

Scanned signed copy of the statement of the owner of the vehicle and I-Card received. This court is satisfied that the complainant has made the statement voluntarily.

Let the present case be put up for consideration before Lok Adalat which is scheduled to be held on 20.09.20.

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by PANKAJ

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Date: 2020.09.10

16:06:02 +05'30'

(PankajArora)

MM-03(West)/THC/Delhi

10.09.2020

In the court of Sh. Pankaj Arora, MM-03 (West), THC, Delhi


CC No.8506/19
PS. M. Puri
10.09.2020

Gurmeet Singh
Vs.
Bhupinder Singh Etc.

Present: Sh. Kamal Jeet Singh Ld. counsel for the complainant.

Submissions heard.

Put up for order at 4.00 p.m. today itself.


(Pankaj Arora)
MM-03 West/THC/Delhi
10.09.2020.

At 4.00 p.m.

Present: None .

By this order I shall dispose of an application U/s 156(3) Cr. P.C. moved on behalf of the applicant/complainant thereby seeking directions to register an FIR.

Brief facts of the present case as stated by the complainant are that he was the owner of the plot measuring 100 sq. yds. (20'x45') bearing nos. 23, 24 & 25, out of Khasra No. 33/18, situated in the area of village Nilothi, Colony known as Guru Nanak Vihar Extension, Nilothi Extension, New Delhi-110041 having purchased the same for valuable consideration from its previous owner.

It is further stated that at the time of purchasing of the said plot, the said plot was an open land and the previous owner had executed the sale documents in favour of the complainant i.e. Irrevocable GPA, Agreement to Sell, Indemnity Bond, Special Power of Attorney, Affidavit, Receipt, Will, Site Plan and Possession Letter of the said plot vide sale documents dated 02.11.2017 in the presence of the witness against valuable consideration paid by the complainant and the said consideration amount was duly received by the owner Sh. Bhagat Singh. After execution of the sale and execution of documents, the said previous owner Bhagat Singh also handed over the



physical possession of the said plot to the complainant, and the possession was taken over by the complainant at the spot at the time of execution of sale document and at the time of payment of payment of the sale consideration amount.

It is further stated that since then the complainant continued to be in possession of the said plot and due to paucity of funds the complainant could not raise the construction over the said plot. However, from time to time, the complainant had been visiting the said plot to safeguard it. The accused persons No.3 and 4 were husband and wife and both are living in front of the aforesaid plot of the complainant and from their act and conduct, it is revealed that they were having evil eyes on the aforesaid plot /land of the complainant and had the malafide intentions to illegally trespass into the aforesaid plot/land of the complainant.

It is further stated that on 28.07.2019, the complainant went to the said plot, as usual, and to the complainant shock and surprise the complainant found that some boundary wall of the height of about 5 ft. had been raised on a part portion of his said plot and one room had also been constructed over the part portion of his aforesaid plot.

The Complainant made enquiries from the spot and came to know that the accused persons Nos.1 to 4 have illegally trespassed into his said plot and then the complainant came to know that the accused no.3, is running a property dealer shop in the in the said locality and he was also residing opposite to his aforesaid plot and the accused no.4 was the wife of the accused no.3 and so the complainant contacted the accused no.3 and he called the accused Nos.1, 2 and 4 in the said plot and the complainant asked them as to why they have forcibly and illegally trespassed into his aforesaid part portion of plot and why they raised illegal and unauthorised construction of boundary wall and a room on the part portion of the said plot. The complainant requested the accused Nos.1 to 4 to vacate the said plot and remove their wall, room and belongings etc. from the plot but at this the accused persons threatened the complainant that they have occupied his plot



and now they shall not allow the complainant to enter the part portion of the said plot and also threatened to kill the complainant and his family if the complainant dared to enter the portion of the said plot or dared to come to that area and also threatened to involve the complainant into false criminal cases and also threatened that they would give merciless beatings to complainant and would also damage his body if he dared to come to that plot and asked the complainant to forget about the said plot.

As per the ATR filed by the IO, it is stated that one Bhagat has already been filed a civil suit against Bhupinder and obtained stay on the plot in question on 08.09.2017. Due to ill health of Bhagat Singh, he executed SPA in favour of Bhopal Singh to fight the civil suit. Thereafter, both parties went to mediation wherein it was decided that 200 Sq. Yards to be given to Bhupinder Singh (respondent herein) and 225 Sq. Yds. to be given to Bhopal Singh. Bhopal Singh died due to illness.

Here it is relevant to look into the judgment of Hon'ble Delhi High Court in the matter of **Sh. Subhakaran Loharuka Vs. State Cr.M.L NOS. 6122-23/2005 and 6133-34/2005**, the Hon'ble High Court of Delhi circulated the following guidelines for the Magistrates dealing with the application under Section 156 (3) Cr.P.C.

"1. Whenever a Magistrate is called upon to pass orders under Section 156(3) of the Code, at the outset, the Magistrate should ensure that before coming to the Court, the complainant did approach the police officer in charge of the police station having jurisdiction over the area for recording the information available with him disclosing the commission of a cognizable offence by the person/persons arrayed as an accused in the complaint. It should also be examined what action was taken by the SHO, or even by the senior officer of the police, when approached by the complainant under Section 154(3) of the Code.

2. The Magistrate should then form his own opinion whether the facts mentioned in the complaint disclose commission of cognizable offences by the accused persons arrayed in the complaint which can be tried in his jurisdiction.



He should also satisfy himself about the need for investigation by the police in the matter. A preliminary enquiry as this is permissible even by an SHO and if no such enquiry has been done by the SHO, then it is all the more necessary for the Magistrate to consider all these factors. For that purpose, the Magistrate must apply his mind and such application of mind should be reflected in the Order passed by him.

Upon a preliminary satisfaction, unless there are exceptional circumstances to be recorded in writing, a status report by the police is to be called for before passing final orders.

3. *The Magistrate, when approached with a complaint under Section 200 of the Code, should invariably proceed under Chapter XV by taking cognizance of the complaint, recording evidence and then deciding the question of issuance of process to the accused. In that case also, the Magistrate is fully entitled to postpone the process if it is felt that there is a necessity to call for a police report under Section 202 of the Code.*

4. *Of course, it is open to the Magistrate to proceed under Chapter XII of the Code when an application under Section 156(3) of the Code is also filed along with a complaint under Section 200 of the Code if the Magistrate decides not to take cognizance of the complaint. However, in that case, the Magistrate, before passing any order to proceed under Chapter XII, should not only satisfy himself about the pre requisites as aforesaid, but, additionally, he should also be satisfied that it is necessary to direct police investigation in the matter for collection of evidence which is neither in the possession of the complainant nor can be produced by the witnesses on being summoned by the Court at the instance of complainant, and the matter is such which calls for investigation by a State agency. The Magistrate must pass an order giving cogent reason as to why he intends to proceed under Chapter XII instead of Chapter XV of the Code.”*

This Court has heard the arguments & perused the record.


Admittedly, the complainant is not carrying any registered documents “qua” the plot in question. No plausible explanation is given as to why the



complainant has not got documents registered in his favour. It is observed that stay on the property in question by the civil court was operational at the time of execution of sale documents as claimed by the complainant. It is further observed that all the documents and evidence are in custody of the complainant and nothing is out of reach of the complainant which requires special investigation through Police. This court is also of the considered view that the complainant is well within the power and in possession of the documents/material/evidence required to prove her case by adducing evidence. The citations relied upon on behalf of the complainant are not applicable in view of the peculiar facts emerging from the complaint and the ATR.

Accordingly, the application of the complainant under Section 156(3) Cr.P.C is accordingly dismissed. The complainant is hereby given an opportunity to prove his case by adducing evidence.

Put up for CE on 10.12.2020.


(Pankaj Arora)
MM-03 West/THC/Delhi
10.09.2020.

FIR No. 598/17
PS Nihal Vihar
09.09.2020

CHARGE

I, Pankaj Arora, MM (West) -03, do hereby charge you (1) Heeraman S/o Sh. Ram Darshan, (2) Hari Shankar, S/o Late Sh. Ram Darshan Singh, (3) Raj Kishore, S/o Late Sh. Ram Darshan Singh, (4) Vikas, S/o Sh. Shankar Singh & (5) Phool Wati Devi, W/o Sh. Shankar Singh as under:-

That on 16.09.2017 at 10.30 p.m. at H. No. E-2/105 in front of Street of Shiv Ram Park, within the jurisdiction of PS Nihal Vihar, all of you, in furtherance of your common intention, had wrongfully restrained complainant Sh. Yogesh Goal and one Satender and also beaten both of them and thus, voluntary caused simple injury to complainant Sh. Yogesh Goyal and caused grievous injury to one Sh. Satender and thereby, all of you have committed the offences punishable U/s 323/325/341 of IPC and within the cognizance of this Court.

And I hereby direct that you be tried by this Court for the above stated offence.

PANKAJ ARORA Digitally signed
by PANKAJ
ARORA
Date: 2020.09.10
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The charge is read over and explained to the accused persons who are questioned as under:-

- Q- Do you plead guilty or claim trial.
A- I do not plead guilty and claim trial.
A- I do not plead guilty and claim trial.
A- I do not plead guilty and claim trial.
A- I do not plead guilty and claim trial.
A- I do not plead guilty and claim trial.

PANKAJ ARORA Digitally signed
by PANKAJ
ARORA
Date: 2020.09.10
16:07:24 +05'30' (Pankaj Arora)

RO&AC

1. हेरामन सिंह
2. हरीशंकर सिंह
3. राजकिशोर
4. विकास
5. फूलवती

MM-03 (West)/THC Delhi
09.09.2020

This is an application for releasing vehicle bearing no. HR-51U-8182 on Superdari.

Present:- Ld. APP for the State.

Sh. Rashid Khan, Ld. Counsel for the applicant

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **HR-51U-8182** be released to the registered owner **after due identity verification** on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court within one month.

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Date: 2020.09.10
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(Pankaj Arora)
MM-03/West/THC/Delhi
10.09.2020

FIR No. 389/20
PS: M. Puri
10.09.2020

An application has been filed for release of Jamatalashi articles.

Present: Ld. APP for the State.

Sh. Rashid Khan, Ld. Counsel for the applicant

Reply perused.

Jamatalashi articles as per personal search be released as per rules to the applicant/accused Abdul against acknowledgment after due identity verification to be conducted by the IO.

Copy of this Order be given Dasti as prayed for.

PANKAJ ARORA
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Date: 2020.09.10
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(Pankaj Arora)
MM-03/West/THC/Delhi
10.09.2020

This is an application for releasing vehicle bearing no. DL-7SBE-0781 on Superdari.

Present:- Ld. APP for the State.

Sh. Brijesh Kumar, Ld. Counsel for the applicant

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-7SBE-0781** be released to the registered owner **after due identity verification to be conducted by the IO** on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court within one month.

PANKA
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ARORA

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PANKAJ ARORA
Date: 2020.09.10
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(Pankaj Arora)
MM-03/West/THC/Delhi
10.09.2020

CC No.6799/19
Netra Pal Etc Vs. Dharmvir Etc.
PS: Nihal Vihar
10.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. A.K. Nigam, Ld. Counsel for the complainant.

ATR filed on the court's E-mail ID.

Let E-copy thereof be supplied to Ld. Counsel for the
complainant.

Put up for further proceedings on 27.09.2020.


(PankajArora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 70701/16
FIR No. 223/15
PS: NihalVihar
State Vs. Santosh Kumar
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Injured Sh. Ranjeet in person through VC.

None for the accused person(s).

It is submitted by the injured that the accused has not made the payment of settlement amount as yet.

Issue court notice to the accused as well as to his surety for NDOH.

Put up for appearance of the accused and further proceedings on 19.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 4113/17
FIR No. 766/14
PS: NihalVihar
State Vs. Ram Devi Etc
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.


Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for NDOH.

Issue court notice to the IO concerned for NDOH.

Put up for appearance of the accused and further proceedings on 03.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 4999/17
FIR No. 134/16
PS: NihalVihar
State Vs. Sobha
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for
NDOH.

Put up for appearance of the accused and further
proceedings on 03.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
10.09.2020

CC No. 7728/17
Jasbir Singh Vs. Bhagesh Shukla
PS: NihalVihar
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Issue court notice to the complainant for NDOH.

Put up for appearance of complainant on 03.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 8050/17
FIR No. 763/16
PS: NihalVihar
State Vs. Swarn Bind
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for NDOH.

Put up for appearance of the accused and further proceedings on 22.09.2020.



(PankajArora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 6600/18
FIR No. 107/18
PS: Maya Puri
State Vs. Ajay @ Bittoo
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. K.K. Singh, Ld. LAC for the accused.

Issue court notice to the accused as well as to his surety for
NDOH.

Put up for appearance of the accused and further
proceedings on 03.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 7544/18
FIR No. 000374/18
PS: Nihal Vihar
State Vs. Nitin @ Bauna
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.


Present: Ld. APP for the State.

Complainant is absent.

Accused in person through VC.

Issue court notice to the complainant to explore the possibility of compromise for NDOH.

Put up for further proceedings on 03.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 1106/19
Neeta Vs. Kapil
PS: NihalVihar
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the accused person(s).

Issue court notice to the complainant for NDOH.

Put up for appearance of the complainant on 03.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 3964/19
FIR No. 28/19
PS: Maya Puri
State Vs. Untrace
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the complainant to file the objection, if any, to the untrace report filed by the IO for NDOH.

Put up for appearance of the complainant and further proceedings on 03.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 4459/19
FIR No. 551/18
PS: NihalVihar
State Vs. Shishu Pal Singh @ Pinkul @ Pankaj
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for
NDOH.

Put up for court bail and consideration on charge on
03.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 386/20
FIR No. 000259/19
PS: NihalVihar
State Vs. Chander Shekhar @ Golu @ Bacha Etc.
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


Sh. Diwakar Sharma, Ld. Counsel for the accused Chander Shekhar.

None for the remaining accused persons.

Issue court notice to the complainant to explore the possibility of compromise for NDOH.

Issue court notice to the Jail Superintendent concerned to apprise this court as to whether remaining accused persons are released on bail during lock-down or not for NDOH.

Put up for further proceedings on 19.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 388/20
FIR No.000743/19
PS: NihalVihar
State Vs. Chander Shekhar @ Golu @ Bacha Etc.
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


Sh. Diwakar Sharma, Ld. Counsel for the accused Chander Shekhar.

None for the remaining accused persons.

Issue court notice to the complainant to explore the possibility of compromise for NDOH.

Issue court notice to the Jail Superintendent concerned to apprise this court as to whether remaining accused persons are released on bail during lock-down or not for NDOH.

Put up for further proceedings on 19.09.2020.


(PankajArora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 382/20
FIR No. 000728/19
PS: NihalVihar
State Vs. Chander Shekhar @ Golu @ Bacha Etc.
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Diwakar Sharma, Ld. Counsel for the accused Chander
Shekhar.

None for the remaining accused persons.

Issue court notice to the complainant to explore the
possibility of compromise for NDOH.

Issue court notice to the Jail Superintendent concerned to
advise this court as to whether remaining accused persons
are released on bail during lock-down or not for NDOH.

Put up for further proceedings on 19.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 1898/20
FIR No. 148/19
PS: NihalVihar
State Vs. Mamta
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 03.12.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 2473/20
FIR No. 803/19
PS: NihalVihar
State Vs. Baljeet Singh
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

I take the cognizance of offence.

Issue summons to the accused as well as to his surety through IO concerned for NDOH.

IO shall remain present in case of non-execution of process for NDOH.

Put up for appearance of the accused and further proceedings on 03.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 2474/20
FIR No. 00038/20
PS: NihalVihar
State Vs. Vikas
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).


I take the cognizance of offence.

Issue summons to the accused as well as to his surety through the IO concerned.

Issue court notice to the complainant to explore the possibility of compromise through the IO concerned for NDOH.

IO shall remain present in the event of non-execution of process on NDOH.

Put up for appearance of the accused and further proceedings on 03.11.2020


(PankajArora)
MM-03(West)/THC/Delhi
10.09.2020

ID No.4190/20
FIR No. 410/20
PS: Maya Puri
State Vs. Naresh Kumar
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.


Present: Ld. APP for the State.

Accused is stated to be in JC.

I take the cognizance of offence.

Let the copy of charge sheet be supplied to the accused through Jail Dak. Issue production warrant of the accused for NDOH.

Put up for scrutiny of documents and committal proceedings on 30.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 1994/17
FIR No. 04/17
PS: Maya Puri
State Vs. Inder Kumar
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for NDOH.

Put up for appearance of the accused and further proceedings on 10.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 1820/18
FIR No.214/12
PS: NihalVihar
State Vs.Dinesh Kumar Tipathi
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 03.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 1624/18
FIR No. 581/16
PS: NihalVihar
State Vs.Hemant @ Ginni
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for
NDOH.

Put up for appearance of the accused and further
proceedings on 03.12.2020.



(PankajArora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 9777/18
FIR No. 272/17
PS: Maya Puri
State Vs. Arun @ Bunty
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for NDOH.

Put up for appearance of the accused and further proceedings on 04.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 310/20
FIR No. 000554/19
PS: NihalVihar
State Vs. Parvesh Kumar Kohli
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.


Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the complainant to explore the possibility of compromise for NDOH.

Issue court notice to the Jail Superintendent concerned to apprise this court as to whether remaining accused persons are released on bail during lock-down or not for NDOH.

Put up for further proceedings on 19.09.2020.


(PankajArora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 311/20
FIR No. 000572/19
PS: NihalVihar
State Vs. Parvesh Kumar Kohli
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.


Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the complainant to explore the possibility of compromise for NDOH.

Issue court notice to the Jail Superintendent concerned to apprise this court as to whether remaining accused persons are released on bail during lock-down or not for NDOH.

Put up for further proceedings on 19.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 71581/16
FIR No. 170/15
PS:NihalVihar
State Vs.Raj Rani @ Babita
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 19.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 64337/16
FIR No. 175/13
PS:NihalVihar
State Vs.Mahesh Rathi Etc.
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 19.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 60275/16
FIR No. 761/14
PS:NihalVihar
State Vs. Balbir Singh
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 03.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 63783/16
FIR No. 132/15
PS: Maya Puri
State Vs. Rohit Kumar
10.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Ms. Rohi Suchita Lagun, Ld. Counsel for the accused.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 03.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 70318/16
FIR No. 224/16
PS:NihalVihar
State Vs. Kashmir Singh Etc.
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 03.12.2020


(Pankaj Arora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 74562/16
FIR No. 516/16
PS:NihalVihar
State Vs.Surjeet Singh
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 03.12.2020


(Pankaj Arora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 7916/17
FIR No. 388/17
PS:NihalVihar
State Vs.Sanjeev Kumar @ Sanju
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Complainant Sh. Satender Tiwari in person as Advocate in person through VC.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 03.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 4961/19
FIR No. 230/18
PS:Maya Puri
State Vs. Jagvir Singh
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 03.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 6199/19
FIR No.121/19
PS:NihalVihar
State Vs.Roshan Lal
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 03.12.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
10.09.2020

ID No. 9704/19
FIR No. 790/19
PS:NihalVihar
State Vs.Sachin Kumar
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 03.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
10.09.2020

29/09/20

FIR No 362/13
PS: U-1/Ph

Statement of the 1st Owner of the Abhay Mehta S/O, D/O, W/O Vijay Kumar Mehta
R/o A-69 Narayana Vihar South West Delhi
ON SA.

1st Owner of Vehicle No DL-1VB-6106
I am the injured/complainant in the present case. I have amicably settled the present case with the accused namely Saxena et al. vehicle chock, vehicle no and received the payment of Rs. 55000/- from the accused. I may kindly be permitted to compound the present case as settled with the accused. I am making this statement voluntarily without any fear or coercion or undue influence.

RO & AC.

Received by SS/pt/-
[Signature]

10/9/2020
I identify Shri Abhay Mehta
who has signed in my presence
[Signature]
10/9/20

PANKA
J
ARORA

Digitally signed by
PANKAJ ARORA
Date: 2020.09.10
16:09:12 +05'30'

(Pankaj Arora)
MM-03/West/THC/Delhi

CC No. 23655/16
Satinder @ Sonu Vs. Dr. Aruna Panwar
PS: Maya Puri
10.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)

Statement of the complainant Sh. Satender S/o Shyam Sunder, R/o
P-61/6, CVD Line, Sadar Bazar, Delhi Cantt., Delhi.

ON SA.

I am the complainant in the present case. I have amicably settled the
matter with the accused. I do not wish to pursue the present complaint case.
I may kindly be permitted to withdraw the present case. I am making the
statement without any fear or coercion or undue influence.

RO & AC.

Satender.
10/9/2020

PANKA Digitally signed
by PANKAJ
ARORA
Date:

ARORA 2020.09.10
16:09:43 +05'30'

(PankajArora)

MM-03(West)/THC/Delhi

10.09.2020